

(1877) 05 CAL CK 0005

Calcutta High Court

Case No: None

Roychurn Dutt

APPELLANT

Vs

Ameena Bibi

RESPONDENT

Date of Decision: May 23, 1877

Citation: (1877) ILR (Cal) 386

Hon'ble Judges: Macpherson, J

Bench: Single Bench

Judgement

Macpherson, J.

The Court was of opinion that the Sheriff" was entitled to poundage upon the sum actually compromised for, and granted the application subject to such payment of poundage to the Sheriff. The Sheriff" to have the costs of the application.